G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) and sub-section (12) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 50/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 785(E), dated the 30th June, 2017, namely:

(i) against S.No. 20, for the entry in column (3), the entry “Pulses [other than Peas (Pisum sativum), Tur, Chickpeas or Masoor (Lentils)]” shall be substituted;

(ii) after S.No. 21 and the entries relating thereto, the following S.No. and entries shall be inserted, namely:-

<table>
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<td>0713 20 00</td>
<td>Kabuli Chana</td>
<td>40%</td>
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(iii) against serial number 57, in column (4) against clauses (A), (B) and (C) of item II of column (3), for the entry “30%” the entry “44%” shall be substituted;

(iv) against serial number 65, in column (4), for the entry “40%” the entry “54%” shall be substituted;

(v) S.No. 473 and the entries relating thereto shall be omitted.

[F.No. 354/203/2012- TRU]

(Mohit Tewari)
Under Secretary to the Government of India

Note: The principal notification No.50/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 785(E), dated the 30th June, 2017 and last amended vide notification No. 27/2018-Customs, dated the 23th February, 2018, published vide number G.S.R. 182 (E), dated the 23th February, 2018.